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Subject: Comments on Consultation paper on DISTRIBUTION OF TV CHANNELS, CHANNEL AGGREGATOR

Dear Shri. WASI AHMED and Shri. Rahul Khullar

This is probably the 1st Positive move if implemented after the Horrific DAS Regulations which are bias and totally in favor of the Broadcasters and MSOs only.

The Channel Aggregators are know to arm twist the MSOs and the real sufferers are all the Cable TV subscribers of India as the harassment is cause by display of frequent Non Payment Notice on the Center of the TV screen which says "THIS CABLE TV NETWORK HAS LARGE PAYMENTS DUE AND LIABLE FOR DISCONNECTION" Photograph Attached. Since Channel Aggregators like Media Pro control most prime channels, the Display of such Frequent and Prolonged (over 15 minutes) Notice in the center of the TV Screen during Prime Time causes Paying Cable TV Subscribers to naturally get Annoyed and express Anguish to the Last Mile Owners LMOs to face the brunt and not the MSO or the Broadcasters who are not in touch with them.

The Broadcasters due Cross Media Holdings in DTH companies take utmost thrill to harass the Cable TV viewers of India.

Break-up of such Monopolistic Channel Aggregators will also encourage LCOs who are factually LMOs Last Mile Owners to group together and become MSOs as getting the Content from the Broadcasters as of presently is a very difficult task due the Channel Aggregators demand payment for not less then 10,000 subscribers as an deterrent to favor the MSOs thus adopting unfair Trade Practices and such must also be banned to allow growth and elevation of LMOs to MSOs .

Also since the Consultation Paper states that only the Concerned Broadcaster will declare Rates for A-la-carte and Channel Bouquets, kindly ensure that the rates quoted by them are the lowest as per the per the capita income of our citizens, huge size of our population, etc. In fact why is TRAI not regulating the Rates of the Broadcasters as done for Telecom?! It is well know that the same Broadcasters are made to charge no more then Rs 1 per channel per month in Pakistan thus a Cable TV subscriber in Pakistan is far more fortunate as the same Broadcasters of the very Same Content is presently charging FIVE to FIFTY TIMES OR EVEN MORE to an Indian Cable TV subscriber who is also forced to view countless advertisements !!

Sir it is a well know fact that a "Pay Channel" cannot relay any commercials what-so-ever as per LAWS by Regulators in many Nations, so why you as Regulators of this Great Nation are allowing all the Broadcasters here to have a Free Hand to charge subscribers what ever they feel like thus letting them openly Loot the Cable TV subscribers and Citizens of India?!

KINDLY DO GOOD OF THIS NATION, CORRECT YOUR FLAWS, FOR WE HAVE EARNED SUFFICIENT BAD NAME AND REPUTATION AS ONE OF THE MOST CORRUPT NATIONS IN THE WORLD I EARNESTLY BEG YOU FOR THE SAME AND if you do not then we will move the HONORABLE TDSAT AND HONORABLE SUPREME COURT OF INDIA IF THE SAID CONSULTATION PAPER IS DELAYED OR MANIPULATED IN ANYWAYS TO YET AGAIN FAVOR THE BROADCASTERS WHO ARE ONLY AND ONLY LOOTING THIS NATION AND ITS CITIZENS WHO ARE THE CABLE TV SUBSCRIBERS.

JAY HIND

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